

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 214 of 2019**

Swami Bibhu Deo

... **Petitioner**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurav Arun, Advocate

For the State : Mr. Shivam Sahay, A.C. to S.C. (Mines)-II

07/10.09.2020. Heard Mr. Saurav Arun, learned counsel for the petitioner and Mr. Shivam Sahay, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Saurav Arun, learned counsel for the petitioner submits that due to fault of his office, amended writ petition has not been filed. He further seeks three weeks' time to file the amended writ petition.

Mr. Shivam Sahay, learned counsel for the respondent-State submits that as the amended writ petition has not been served upon him, reply to the same has not been filed. He further submits that he needs three weeks' time to file reply to the amended writ petition.

In view of the above facts, this matter is adjourned for six weeks to enable the learned counsel for the petitioner to file amended writ petition as well as to enable the learned counsel for the respondent-State to file reply to the amended writ petition.

Post this matter on 02.12.2020.

(Sanjay Kumar Dwivedi, J.)

Ajay/